

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE AT
CHENNAI**

ORIGINAL APPLICATION No. 10 of 2022

E. Srinivasan
S/o. Elumalai
4/105, Ramagoundalur,
Mallamoopanpatti Village,
Iyamperumalpatti,
Salem- 636 302

...Applicant

-vs-

The Chairman,
Tamil Nadu Pollution Control Board,
No.76, Mount Road, Guindy,
Chennai- 600 032 and others

..Respondents

MEMO FILED ON BEHALF OF RESPONDENTS 5 to 9

1. It is respectfully submitted that the above application is filed against respondent units alleging pollution by the Fly Ash Bricks units in and around Mallamoopampatti village and praying for directions to the Official Respondents to take appropriate actions against the Fly Ash Bricks units for alleged violation of the provisions of environmental laws.
2. It is submitted that while the said application was pending the Tamil Nadu Pollution Control Board, the 1st respondent herein had issued closure orders to the Units and also disconnected the power supply of the Units under Air and Water Act by order dated 03.04.2023. In view of the same, the Units filed Writ Petitions challenging the closure orders and the disconnection of electricity services in W.P. Nos. 12238, 12215, 12210, 12235, 12183, 12189, 12229, 12202, 12204, 12206, 12188, 12196, 12191, 12203, 12178, 12198, 12234, 12220, 12191, 12208 before the Hon'ble High Court of Madras.

3. By order dated 26.04.2023, the Hon'ble High Court of Madras was pleased to grant interim stay of the impugned orders of closure and directed to restore Electricity Connection to the Fly Ash Bricks Manufacturing Units and the Writ petitions are pending. The webcopy of the order of the Hon'ble High Court of Madras is annexed herewith.
4. It is therefore prayed that this Hon'ble Tribunal may take this Memo on record and thus render justice.

Dated at Chennai on this the 27th day of April, 2023

A handwritten signature in red ink, appearing to read "T. Jayashankar", is written above a horizontal line.

Counsel for the 5 to 9 Respondents

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M/s. T.SAI KRISHNAN
COUNSEL FOR RESPONDENTS